ITEM NO.5 Court 6 (Video Conferencing)

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 555/2020

B. SAILESH SAXENA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date: 03-09-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. V. Chidambresh, Sr. Adv. Mr. Aakash Sirohi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

The petitioner has filed the writ petition under Article 32 of the Constitution of India seeking writ of Mandamus or an appropriate writ, order or direction directing respondent Nos. 1 to 3 i.e., Union of India, State of Telangana and Registrar (Vigilance & Administration) of the High Court of Telangana to consider the representation dated 03.09.2019 submitted by the petitioner and take necessary action as per law for proceeding further with the proposal of appointment of respondent No. 4 as a Judge of the High Court for the State of Telangana.

The petitioner is an Advocate and thus well aware of the legal system. He has been enrolled with the Bar Council of Telanagana since the year, In effect, the petitioner states that the 2000. recommendation of respondent No. 4 should not be processed for his elevation as a Judge of the High The petitioner seeks to make against respondent and allegations No. 4 other persons. We specifically posed to learned senior counsel for the petitioner as to what is the further fate of the decision rendered in WP No. 4023 of 2018 dated 08.06.2018 by a Bench of the Telangana High We are informed that a review application We have the benefit of the said has been filed. judgment, though the petitioner did not annexe it with the present writ proceedings. We would like to discuss the ramifications of the said judgment.

In the said petition, the petitioner claimed that he was a legal advisor for the family of a Member of Parliament belonging to the Telugu Desam Party and legal counsel for other politically connected persons. He claimed to have suffered on account of political prejudices as the petitioner his family members were being subjected to and torture due to harassment by the police authorities. Various allegations against the local

police authorities were made in that petition. Court took note of the fact that there are various complaints pending investigation against In fact the petitioner had filed six petitioner. writ petitions on behalf of fictitious non-existent This was apart from more writ persons. seven petitions filed by the petitioner in his capacity as counsel for certain third parties and when the efforts were made to serve notices on those persons, found that there were it was no such persons available at the address. The petitioner failed to produce the litigants in those proceedings, though one person arrested, is stated to have admitted that petitioner and others projected an existing person as a non-existing person in a land grabbing case. In a nutshell, the allegation of petitioner is involvement with such land grabbing cases and the action of the police and his endeavour prevent the action on the pretext of to sufferings on account of legal assistance he was of different political giving to persons dispensations.

Suffice to say the detailed judgment is a thread bare analysis of the directives of Constitution Bench of this Court in Lalita Kumari Government of UP, (2014) 2 SCC the VS. 1 as petitioner was insisting that there cannot be any

preliminary enquiry but an FIR be registered. Bench rightly observed that it was not simply a case of invoking the mandate issued by the Constitution Bench in Lalita Kumari's case (supra) but that the petitioner himself is an accused in six criminal three of which were lodged by public complaints, servants. The complaint lodged by respondent No. 4 in the capacity as the then Registrar (Judicial) was pursuant to a direction issued by learned Single Judge of the Telangana High Court in which writ petitioners were found to be non-existent persons. which The incident for grievance is made 15.06.2017 was after the petitioner was taken into police custody on the sum and substance of criminal complaint that the petitioner filed on the file Additional of XIV, Chief Metropolitan Magistrate against 11 named individuals. contents of the FIR lodged by respondent No. 4 the directions of the Court were quoted thereafter. The FIR at the instance of the Registrar was filed on 31.07.2017 in pursuance to a direction issued by High Court on 04.07.2017 and thus, in effect the case of the petitioner there was that multiple FIRs beina filed with a view to harass were the petitioner, that complaint registered pursuant to the direction of the Court would also fall in the same category.

Respondent No. 4 as the responsible officer only followed the direction passed by the learned Judge of the High Court and thus the High Court opined that what the petitioner was attempting to do was to seek an investigation into the allegation that the evidence collected by the investigating officer in criminal complaints filed against him as fabricated and that was found to be nothing but a deflection towards derailing the course of investigation in the complaints lodged against petitioner.

The effect of what the petitioner had prayed for therein was found to be to seek a writ of to direct the investigating officer to mandamus put himself in the dock along with before they can be relied upon in the material criminal complaints filed against the petitioner. petition was found to be throughly The writ misconceived and appears to be an abuse of process of law and a counterblast to the series of criminal complaints in which persons belonging to the "socalled noble profession got involved".

We are surprised as the brazenness of the petitioner now filing the present petition under Article 32 of the Constitution of India, the aforesaid being the finding against him, to now somehow see that the elevation of respondent No. 4

does not take place on the account of these proceedings initiated by the petitioner. This is gross abuse of process of law.

The process of appointment of judges to the under a well known High Court is established process where the collegium of the High Court considers recommending the names and in case of merits. judicial officers by seniority and on Thereafter, the proposed IB inputs and other inputs are obtained and the Government processes the names. The collegium of the Supreme Court has the benefit of all the material before taking a call on whether to recommend the name or not. The appointment takes place thereafter by issuance of warrants appointment. Thus sufficient safeguards exist in the system.

We consider the endeavour of the petitioner as one of harassing the respondent No. 4 and abusing the court proceedings and since nothing else seems to deter the petitioner in such endeavours, we are of the view that appropriate imposition of costs seems to be the only solution.

We thus dismiss the writ petition with costs of Rs. 5 lakhs to be deposited with the Supreme Court Advocates On Record welfare Fund within four weeks.

We also think it appropriate that the Bar LL 2021 SC 417

Council of Telangana examines the conduct of the petitioner as a member of the "Noble Profession" and for that purpose a copy of the order be sent to the Bar Council of Telangana.

[CHARANJEET KAUR] ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)

[POONAM VAID]